

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 12-07-2004.

Mr. Aswini Kumar Mishra, learned Counsel for the Applicant, Mr. S. B. Jena, Ld. Additional Standing Counsel for the Respondents 1 & 3 and Mr. T. Dash, Learned Government Advocate for the Respondents 2 and 5 are present and heard. Mr. Dash, Learned Government Advocate has submitted that all the formalities regarding making payment of differential pay etc. to Sri P. K. Chhotaray, Ex-ADI (RR) have already been completed by the Treasury Officer, but actual disbursement could not take place on certain technical ground; namely that the concerned Treasury Officer is not authorised by the Government to disburse more than Rs. 50,000/- in a particular Bill and as the Bill relating to the Applicant is amounting to Rs. 1,54,267/- the Treasury Officer, through Director of Industries Orissa has approached the Financial Advisor-Cum-Joint Secretary of the Govt. of Orissa Industries Deptt. to accord necessary sanction for making payment of the said bill vide his letter dtd. 3.7.04.

In the aforesaid premises, nothing remains further in this case to be adjudicated which is accordingly disposed of. We hope and trust, necessary sanction of the Finance Deptt. would be made available to the Treasury Officer, Cuttack within a period of 45 days from the date of receipt of a copy of this order.

Member (Judicial)

Vice-Chairman